

**Central Administrative Tribunal
Madras Bench**

OA/310/00088/2018

Dated Thursday the 25th day of January Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

D.Jabamalai Doss,
S/o P.Dhanraj,
No.118, Mettu Street,
Sathuma Nagar Tollgate,
Thiruvotriyur,
Chennai 600019. .. Applicant

By Advocate **M/s.K.Sanjay**

Vs.

1. Union of India, rep by
Chief Administrative Officer,
Department of Atomic Energy,
Kalpakkam 603 102,
Kanchipuram District.
2. The Administrative Officer-II,
General Service Organisation,
Atomic Department,
D.A.E. Township,
Kalpakkam 603 102. .. Respondents

By Advocate **Mr.K.Rajendran**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking seeking the following relief:-

“to direct the respondents to re-fix the applicant pay and seniority dated 03.01.2017 on par with his junior namely S.K.Soundararajan, consequently direct the respondents to pay arrears to be applied and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.”

2. When the matter is taken up today, learned counsel for the applicant submits that the applicant wished to withdraw the OA with liberty to resubmit the same after seeking condonation of delay. He has made an endorsement to this effect in the records.
3. Accordingly, permission is granted to withdraw the OA with liberty to resubmit the same after seeking condonation of delay. OA is dismissed as withdrawn at the admission stage.

(R.Ramanujam)
Member(A)
25.01.2018

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